

(c) whether the Government propose to provide any such facility to such traders;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (e). The New Delhi Municipal Committee and the Municipal Corporation of Delhi have reported that they are not allotting any shop/kiosk to the traders in their Jurisdiction in view of their commitment to the Hon'ble Supreme Court of India on 21.12.1989 in the case of Shri Sauden Singh Vs. N.N.C. (SLP (c) No. 15257/87). Further action in this regard, if any, would be taken after the verdict of the Supreme Court is received.

[English]

H-ACID Manufacturing units

6193. DR. R MALLU: Will the PRIME MINISTER be pleased to state

(a) the details of the companies manufacturing H-Acid in the country as on March 31, 1993, State-wise;

(b) the installed and actual production capacity of H-Acid of these companies;

(c) whether the Government have undertaken any studies on occupational/environmental and ecological aspects of H-Acid;

(d) if so the details thereof;

(e) whether the Government propose to close down the H-Acid manufacturing units due to their occupational hazards; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALERIO): (a) to (f). The information is being collected and will be laid on the Table of the House.

DDA Flats Under S.F.S.

6194. SHRI ANAND RATNA MAURYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of flats under the Fifth Self Financing Scheme allotted in Pashchimouri by the Delhi Development Authority;

(b) the cost of construction of these flats constructed till 1990 and the amount demanded from the allottees;

(c) the number of allotment cancelled for not making the said payment by the allottees;

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The DDA has reported that 1656 SFS flats were allotted to the registration schemes including the 5th SFS registration scheme upto 31.12.90 in Pashchimluri in different pockets.

(b) DDA has reported that the cost of construction of SFS flats constructed till 1990 in Pashchimluri ranged between Rs. 1.25 lacs to Rs., 1.27 lacs for category II and Rs. 1.90 to 2.23 lacs for category III. However, the disposal cost of the flats is worked out by DDA on completion on the basis of actual expenditure, anticipated liabilities, if any, plus over head charges and land premium as approved by the authority on 'no profit no loss basis' and amount demanded by DDA from these allottees ranged from Rs. 1,97,100/- to Rs. 2,25,000/- plus usual charges for Category-II flats and Rs. 2,23,400/- to Rs. 2,28,